

(d) The Company is Pushpaka Aviation (Pvt.) Ltd., Bombay, a non-scheduled operator. This Company is engaged in Aviation business since 1970. The Company is possession of three Helicopters which are being used for crop spraying and general aviation.

(e) No private party will be permitted to operate on a route operated by Indian Airlines but whenever there is a shortfall in the capacity of the Indian Airlines, Indian Airlines may lease aircraft from private operators to make good the shortfall.

Reconstitution of Boards of Directors of Nationalised Banks

6412. SHRI CHHITTUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) whether the Boards of Directors of nationalised banks are to be reconstituted;

(b) if so, the details; and

(c) what standard is applied before making such appointments?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) The boards of the 14 Nationalised Banks were last reconstituted in October—December, 1977 in accordance with the provisions of the 'Nationalisation Scheme' after consultation with the Reserve Bank of India. The present tenure of these boards is due to expire in October-December, 1980. These boards will be reconstituted in due course.

In respect of the 6 newly nationalised banks, the first Boards of Directors constituted by the Government under section 7(3) of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980 are still functioning. These will be replaced by broad-based Boards of Directors as soon as Nationalisation Scheme for these banks is finalised.

(c) The appointments of directors on the boards of the 14 Nationalised Banks are made in accordance with the provisions contained in clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970. An extract of clause 3 of the Scheme is laid on the Table of the House. [Placed in Library. Ser. No. LT-1203/80].

Decline in prices of minor spices

6413. SHRI K. KUNNHAMBU: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the prices of minor spices like clove, nutmeg and cinnamon have declined by as much as 40 to 60 per cent;

(b) if so, the reasons thereof; and

(c) the steps taken to arrest the decline in prices?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The prices of clove have increased. The prices of nutmeg and cinnamon are not compiled by the Directorate of Economics & Statistics of Ministry of Agriculture.

(b) and (c) Do not arise.

Prices of dried Ginger, Nutmeg and cloves

6414. SHRI GEORGE JOSEPH MUNDACKAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the prices of dried ginger, nutmeg and cloves are crashed to 30 per cent in value within 3 years; and

(b) the reasons why Government are not coming to protect the interests of cultivators by fixing a minimum price and purchase these spices through S.T.C. or marketing federation?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The price of dried ginger has declined, the

price of nutmeg has remained stationary, whereas the price of cloves has appreciated in the domestic market during the last three years.

(b) The Government have been fixing Minimum Support Prices for major agricultural commodities, such as cotton, jute, groundnut, soyabean, mustered seed; etc. which are grown over large areas covering many States, on the recommendation of APC.

भिलाई संयंत्र (रिफ़्रेक्टरी) की कमजोर नींव

6415. श्री नन्द किशोर शर्मा : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि भिलाई (रिफ़्रेक्टरी) संयंत्र जो कि कुछ दिनों में शुरू होने वाला है, की नींव इतनी कमजोर है कि किसी भी समय दुर्घटना हो सकती है ;

(ख) यदि हां, तो क्या इसके कारणों का पता लगाने हेतु सरकार का विचार कोई जांच कराने का है; और

(ग) क्या इसका पुनर्निर्माण किया जायेगा और यदि हां, तो उस पर कितना अतिरिक्त खर्च होगा ?

वाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणव मुखर्जी) : (क) परियोजना प्राधिकारियों की रिपोर्ट के अनुसार नींव के धंस जाने की कोई आशंका नहीं है ।

(ख) और (ग) प्रश्न नहीं उठते ।

Reinsurance of General Insurance in India and Abroad

6416. SHRI S. A. DORAI
SEBASTIAN;
SHRI INDRAJIT GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) have the General Insurance Corporation and its subsidiaries their own machinery to directly reinsure general insurance in India and abroad;

(b) if so, why was it done through brokers/agents;

(c) whether it is a fact that substantial part of reinsurance in foreign markets for 1973 onwards was done through M/s. J. B. Boda & Co. (Pvt.) Ltd. of Bombay; and

(d) what is the Commission/brokerage paid to it every year since 1973?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) G.I.C. and its subsidiaries do not employ any broker for their reinsurance transactions in India.

Reinsurances outside India are placed by the G.I.C. and its subsidiaries either directly with reinsurance companies or through brokers, depending upon the type of business, the availability of the market for such reinsurances and the prevailing international practice.

(c) The following table gives the total reinsurance premiums placed outside India and the reinsurance premiums placed through M/s. J.B. Boda.

(In crores of Rupees)		
Year	Total amount of Reinsurance Premiums placed outside India	Amount placed through M/s J.B. Boda
1973	24.3	3.0
1974	36.5	4.1
1975	41.9	4.4
1976	54.0	6.7
1977	60.2	7.1
1978	60.8	7.4
1979	70.7	7.4